

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 2526 of 2019

Employees in relation to the Management of the national bureau of plant genetic resources, Pusa Campus, New Delhi Petitioner

Versus

Their Workmen namely Ravinder Kumar Respondent

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Mukhtar Khan, Advocate
Mr. Faisal Khan, Advocate

For the Respondent :

.....

05/ 09.09.2021.

It appears from office note dated 18.03.2021 that defect nos.1 to 11 as pointed out vide stamp reporting dated 23.05.2019 have not been removed.

Defect nos.1 to 11 are as follows:-

Defect no.1- Provision of law may be verified

Defect no.2- Sign of Ld. Adv. may be mentioned on cause title page.

Defect no.3- Address detail of petitioner on cause title page is differ with index and synopsis.

Defect no.4- Address of petitioner on cause title page may be mentioned with PO, P.S.

Defect no.5- Annex no may be mentioned with document described in Para-1, prayer and synopsis.

Defect no.6- Designation may be mentioned in para 1 of affidavit.

Defect no.7-Case no in synopsis may be verified or corrected as per Annex 1.

Defect no.8- Seal of petitioner may be mentioned/marked on vakalatnama.

Defect no.9- Original Certified copy of Annex 1 may be given with AFS of Rs.10/-.

Defect no.10- T/c of page no. 23 to 32 may be given.

Defect no.11- Respondent name in synopsis is differ with index.

Learned counsel for the petitioner has prayed for two week's time to remove the defects.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects.

Put up this case on 30.09.2021.

(Kailash Prasad Deo, J.)